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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO. 1350/1997

DATE OF ORDER : 24.8.1998

BETWEEN :

P. Shyam Sunder Reddy

Applicant(s)

AND

1. Assistant Personnel Officer,
Nuclear Fuel Complex,
Department of Atomic Energy, .
ECIL Post,
Hyderabad 500 062 Rangareddy Dist..
2. The Employment Officer,
District Employment Exchange,
Government of Andhra Pradesh,
Rangareddy District
Srinagar Colony, Punjagutta,
Hyderabad.

...Respondents

Counsel for the Applicant - Shri K. Narayana Reddy
Counsel for the Respondents - Shri V. Rajeswara Rao
Counsel for the State of A.P. - Shri P. Naveen Rao

CORAM :

The Hon'ble Justice Shri D.H. Nasir : Vice-Chairman
The Hon'ble Shri H. Rajendra Prasad : Member (A)

ORDER

(per Hon'ble Shri H. Rajendra Prasad, Member (A))

Heard Shri K. Nageswara Reddy for the
Applicant(s), ~~and~~ Shri V. Rajeswara Rao on behalf of the
Respondents and Shri P. Naveen Rao on behalf of the
State of A.P.

The orders passed by this Tribunal today in
O.A. No. 987/96 shall be complied with in this O.A. as
well.

A copy of the orders passed in O.A. No. 987/96
shall be kept on record of this file and also supplied
to the Respondents to facilitate further action.



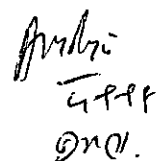
(H. RAJENDRA PRASAD)

Member (A)



(D.H. NASIR)

VICE-CHAIRMAN



4888
DnV.

Dictated in open court

DATED : 24.8.1998

...js/-

1. The Asst. Personnel Officer, Nuclear Fuel Complex,
Dept. of Atomic Energy, ECIL Post, Hyderabad-62
Ranga Reddy Dist.
2. The Employment Officer, Dist. Employment Exchange,
Rangareddy Dist. State of A.P.
Srinagar Colony, Punjagutta, Hyderabad.
3. One copy to Mr. P. Naveen Rao, Spl. Counsel for A.P. Govt. CAT. Hyd.
4. One copy to Mr. V. Rajeswar Rao, Addl. CGSC. CAT. Hyd.
5. One copy to Mr. K. Nageswar Reddy Advocate, CAT. Hyd.
6. One copy to HHRP. M(A) CAT. Hyd.
7. One copy to DR(A) CAT. Hyd.
8. One spare copy.

pvm

28/9/98

I COURT

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE D.H. NASIR:
VICE-CHAIRMAN

AND

THE HON'BLE MR. H. RAJENDRA PRASAD: M(A)

DATED: 24-8-1998.

ORDER/JUDGMENT

M.A./R.A./C.A.No.

O.A.No.

1350/97.

T.A.No.

(W.P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions

Dismissed.

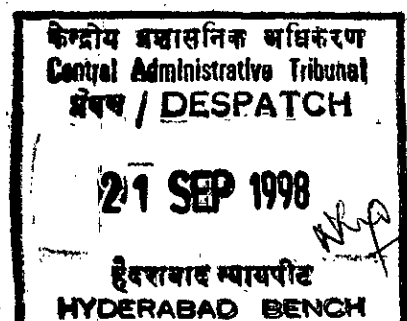
Dismissed as withdrawn.

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

9/10 OA 987/96



NO. 1322/57

1. The

2. The

3. The

...Applicants.

1. The Asst. General Officer, Dept. of Atomic Energy,
11, 12th, 13th & 14th Floors, A.R. District, Hyderabad.

2. The Asst. Employment Officer, Bangalore District, Bangalore,
Bangalore Colony, Bangalore, Hyderabad.

...Respondents.

1. The Asst. General Officer, Dept. of Atomic Energy

2. The Asst. Employment Officer, Bangalore District

Mr. P. Naveen Rao for R2

1. The

2. The

3. The

4. The

1. The Asst. General Officer, Dept. of Atomic Energy, Bangalore
2. The Asst. Employment Officer, Bangalore District, Bangalore
3. The Asst. Employment Officer, Bangalore District, Bangalore

2. The Asst. Employment Officer, Bangalore District, Bangalore

3. The Asst. Employment Officer, Bangalore District, Bangalore

4. The Asst. Employment Officer, Bangalore District, Bangalore

5. The Asst. Employment Officer, Bangalore District, Bangalore

6. The Asst. Employment Officer, Bangalore District, Bangalore

7. The Asst. Employment Officer, Bangalore District, Bangalore

8. The Asst. Employment Officer, Bangalore District, Bangalore

9. The Asst. Employment Officer, Bangalore District, Bangalore

10. The Asst. Employment Officer, Bangalore District, Bangalore

11. The Asst. Employment Officer, Bangalore District, Bangalore

12. The Asst. Employment Officer, Bangalore District, Bangalore

contd...

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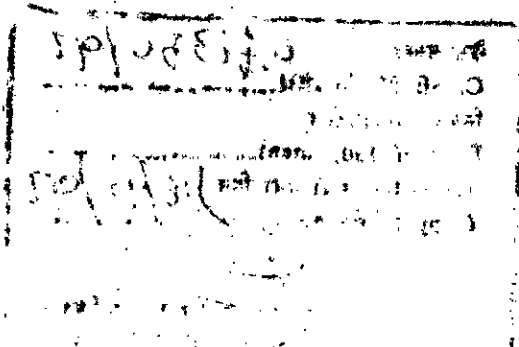
If the applicant submits his application clear 7 days earlier to the date of selection either written or viva-voice or both, then the case of the applicant should also be considered along with the candidates sponsored by the employment Exchange provided he fulfills all the conditions laid down for appointment to that post. If the applicant fails to come up in the selection, the candidate dismissed. In that case the respondents should inform the Tribunal through their standing counsel so as to confirm the dismissal order of the C.A. If the applicant is successful and comes within the number to be appointed, then he should not be appointed until further orders in this C.A.

प्रमाणित प्रति
CERTIFIED TO BE TRUE COPY

2-18-68

DEPUTY REGISTRAR (D)

न्यायालय अधिकारी
 COURT OFFICER
 केन्द्रीय प्रशासनिक अधिकरण
 Central Administrative Tribunal
 हैदराबाद न्यायालय
 HYDERABAD BENCH



Heard Shri K. Nageswara Reddy for the
Applicant(s), ~~and~~ Shri V. Rajeswara Rao on behalf of the
Respondents and Shri P. Naveen Rao on behalf of the
State of A.P.

The orders passed by this Tribunal today in
O.A. No. 987/96 shall be complied with in this O.A. as
well.

A copy of the orders passed in O.A. No. 987/96
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to the Respondents to facilitate further action.

प्रमाणित प्रति
CERTIFIED TO BE TRUE COPY

न्यायालय अधिकारी
COURT OFFICER
केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
हैदराबाद न्यायपीठ
HYDERABAD BENCH

DATED : 24.8.1998

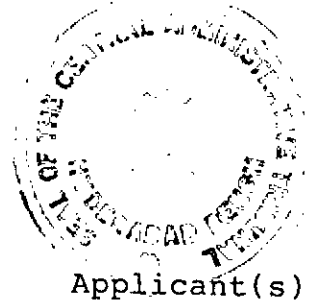
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केस संख्या	CASE NUMBER
निर्णय का तारीख	Date of Judgement
प्रति सत्यापित किया गया दिनांक	Copy Made Ready on
न्यायालय अधिकारी (न्याय सहायक) एवं रजिस्ट्रार (न्यायिक)	Section Officer (J)/Dy. Registrar (J)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO. 1350/1997

DATE OF ORDER : 24.8.1998



BETWEEN :

P. Shyam Sunder Reddy

Applicant(s)

AND

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Nuclear Fuel Complex,
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ECIL Post,
Hyderabad 500 062 Rangareddy Dist..
2. The Employment Officer,
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Srinagar Colony, Punjagutta,
Hyderabad.

...Respondents

Counsel for the Applicant - Shri K. Narayana Reddy
Counsel for the Respondents - Shri V. Rajeswara Rao
Counsel for the State of A.P. - Shri P. Naveen Rao

CORAM :

The Hon'ble Justice Shri D.H. Nasir : Vice-Chairman
The Hon'ble Shri H. Rajendra Prasad : Member (A)

ORDER

(per Hon'ble Shri H. Rajendra Prasad, Member (A))

The following direction is issued:

If the applicant had been permitted to appear for the test/examination/interview held on 7-9-98, or on any subsequent date, in pursuance of the interim orders passed by this Tribunal on 3.9.1997, the results of the said examination shall be declared forthwith, and the merit-based selected candidate shall be appointed now. This is in keeping with the judgment of Hon'ble Supreme Court in Excise Supdt. Malakapatnam, Krishna Dist. A.P. Vs. K.D.N. Visweshwara Rao and others (1996)(6) SCALE 676, as well as Govt. of India, Dept. of Personnel and Training O.N.No. 14024/2/96-Estt.(D) dated 18-5-1998.

Thus, the OA is disposed of finally. No costs.

Sd/-x x
Deputy Registrar.

CERTIFIED TO BE TRUE COPY

An An
COURT OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH
HYDERABAD

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

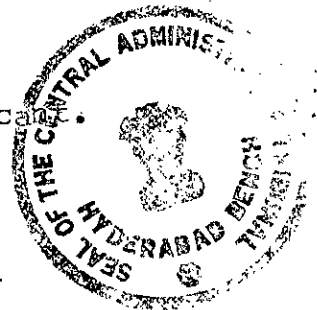
O.A.NO. 987/96.

Date of Order: 24-8-98.

Between:

D.Raju Naidu.

Applicant.



and

1. The Divisional Railway Manager,
SE Rly, Waltair Division,
Visakhapatnam.
2. The General Manager,
SE Rly, Garden Reach, Calcutta.
3. Regional Employment Officer,
Employment Exchange,
Maharani Beta, Visakhapatnam-2.
4. Union of India, rep. by
the Secretary, Railbhan,
New Delhi.
5. The Railway Board, Rep. by its
Chairman,
Railbhan, New Delhi.

Respondents.

Counsel for the Applicant: Shri M.Kesava Rao.

Counsel for the Respondents: Mr.C.V.Malla Reddy, SC for Rlys.

Counsel for the State of A.P.L Shri P.Naveen Rao,

CORAM:

THE HON'BLE SHRI JUSTICE D.H.NASIR : VICE-CHAIRMAN

THE HON'BLE MR. H.RAJENDRA PRASAD : MEMBER(ADMIN)

(Order per Hon'ble Shri H.Rajendra prasad : Member(A))

Heard Shri M.Kesava Rao for the applicant,
Shri C.V.Malla Reddy for the Respondents and Shri P.Naveen Rao
for the Govt.of A.P.(R-3).

The matter has been reconsidered on the basis of
the facts contained in the OA as well as in the counter affidavit.